

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.885 of 2020

IN THE MATTER OF:

Varrsana Ispat Ltd. – in Liquidation **...Appellant**
(through Anil Goel Liquidator)

Versus

Varrsana Employee Welfare Association & Ors. **...Respondents**

For Appellant: **Shri Joy Saha, Sr. Advocate with Shri Kumar Anurag Singh and Shri Kanishk Khetan, Advocates**

For Respondents: **Shri Rishav Banerjee, Shri Akshat Singh, Shri Patita Paban Bishwal and Ms. Bhanu Gupta, Advocates (R-1)**
Shri O.P. Gaggar, Advocate (R-2)
Aarti Singh, Shri Aakashdeep Singh Roda, Shri Basant Pal Singh and Ms. Pooja Singh, Advocates (R-5)
Shri Ramesh Chandra Prusti and Shri Sanjib Das, Advocates (R-6)
Shri Shreyas Mehrotra, Advocate (R-7)
Shri Neeraj Gupta, Ms. Nattasha Garg and Shri Shaunak Mitra, Advocates (R-8)
Shri RP Agarwal, Advocate

ORDER
(Virtual Mode)

16.04.2021 Learned Counsel for the Liquidator makes a request and is permitted to file additional Affidavit along with copies of relevant documents (if not on record) (making reference to page numbers of the documents) to show compliances as required under Regulation 32 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016, within two weeks.

The other parties may thereafter file response to the additional Affidavit which is to be filed by the Liquidator, in a week thereafter.

List the Appeal 'for admission (after Notice) hearing' on 2nd June, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md